

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 837/MP/2025 along with IA No.100/2025 & Dy. No. 452/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to inter-State Transmission System) Regulations, 2022 invoking this Commission's power to relax and seeking appropriate relief for retention and extension of its 400 MW connectivity at Solapur Substation, operationalised by 31.3.2025, on account of delay in commissioning of its 500 MW installed capacity Hybrid Renewable Energy Project.

Petitioner : Serentica Renewables India Private Limited (SRIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 100/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Commission's Power to Relax and seeking appropriate relief for permitting change of fuel source from Hybrid to Wind for the 300 MW connectivity granted to Serentica Renewables India Private Limited.

Petitioner : Serentica Renewables India Private Limited (SRIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **23.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, SIRPL
Shri Janmali Malikala, Advocate, SIRPL
Shri Shubham Arya, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, CTUIL, made detailed submissions and concluded their respective arguments. The learned senior counsel for the Petitioners also submitted that the Petitioner has already erected 48 WTGs corresponding to 158.4 MW and accordingly, urged that CTUIL and WRLDC be directed to permit the Petitioner to



conduct the various pre-commissioning and post-commissioning activities and approvals till the outcome of the Petition.

2. Based on their request, the Commission permitted the Petitioner to file its written submission(s), if any, within two weeks, with a copy to the Respondent, CTUIL, who may file its written submission(s), if any, within a week thereafter.

3. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)